

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT – II**

**Item No. 315**  
**(IB)-1014(ND)2020**

**IN THE MATTER OF:**

**L & T Finance Limited**

...

**Applicant/Petitioner**

**Versus**

**Neeraj Singhal**

...

**Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 06.01.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:** Mr. Vardhman Kaushik, Adv Mr.Nishant Gautam, Adv, Mr. Dhruv Joshi Adv & Mr. Saksham Gautam Adv for Petitioner

**ORDER**

Ms. Ranjana Roy Gawai, Advocate appeared for the Respondent. Since the Respondent has appeared through their counsel, there is no need to issue notice. Ld. Counsel appearing for the Respondent undertakes to file the Vakalatnama as well as reply. Ld. Counsel for the Respondent informed that she has already received the copy of the Application. List on 23<sup>rd</sup> February, 2021.



**(L. N. GUPTA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**